

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NOTIFICATION**

Dated, the _____, 2024

No. 2/2(2)/2011-Estt./CERC- In exercise of powers conferred under clause (za) of sub-section (2) of Section 178 read with sub-section (3) of Section 91 of The Electricity Act, 2003, the Central Electricity Regulatory Commission with the approval of the Central Government hereby makes the following Regulations, to amend the Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) Regulations, 2007 (here in after referred to as “the Principal Regulations”), namely:

1. Short title and commencement, viz, :-

- (i) These Regulations shall be called as the Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Sixth Amendment) Regulations, 2024.
- (ii) These Regulations shall come into effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 18(a) of the Principal Regulations: Regulations 18(a) of the Principal Regulations shall be substituted by the following, viz.,:-

(a) For selection to all the posts equivalent to Chief and above posts under the Central Govt. mentioned in regulation 5, the Selection Committee shall consist of the following :-

Chairman: Chairperson of the Commission.

Members: Two Members of the Commission.

Member : Additional Secretary of Ministry and outside expert nominated by Chairperson

Convenor: Secretary of the Commission.

(aa) For selection to all the posts equivalent to Group A posts other than Chief and above under the Central Govt. mentioned in regulation 5, the Selection Committee shall consist of the following :-

Chairman: Chairperson of the Commission.

Members: Two Members of the Commission.

Member : One outside expert nominated by Chairperson

Convenor: Secretary of the Commission.

Note: Chairman of the Selection Committee may also co-opt one subject-specialist/Head of the Division of the Commission as a member of the Selection Committee, if needed.

(Harpreet Singh Pruthi)
Secretary

Note :-

- (a) Principal Regulations were published on 31st July, 2007 in Gazette of India, Extraordinary, Part-III, Section-4, No. 156.
- (b) Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (First Amendment) Regulations, 2013 were published on 3rd April, 2013 in Gazette of India, Extraordinary, Part-III-Section-4, No 94
- (c) Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Second Amendment) Regulations, 2015 were published on 4th December, 2015 in Gazette of India, Extraordinary, Part-III-Section-4, No.384,
- (d) Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Third Amendment) Regulations, 2016 were published on 28th March 2016 in Gazette of India, Extraordinary, Part-III-Section-4, No.110.
- (e) Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Fourth Amendment) Regulations, 2019 were published on 17th June 2019 in Gazette of India, Extraordinary, Part-III-Section-4, No.211
- (f) Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Fifth Amendment) Regulations, 2019 were published on 23rd Mar 2021 in Gazette of India, Extraordinary, Part-III-Section-4, No.112